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ORDER :

In compliance of the directions contained in 'order dated 16.03.2021 passed by the Hon'ble Supreme Court of India, in Writ Petition No.534 of 2020 titled as "Bajaj Allianz General Insurance Company Private Ltd. Versus Union of India and others", the Presiding Officers of Motor Accident Claims Tribunals in District Rewari are allotted specific police stations for the purpose of filing Accident Information Reports (AIRs), Detailed Accident Reports (DARs) and connected/ancillary matters as mentioned below :-

| Sr. No. | Name of MACT & E-mail ID | Police Station |
|---------|--|--|
| 1 | District & Sessions Judge-cum-MACT, Rewari mact.rewari@aij.gov.in | Dharuhera, Sector-6 Dharuhera and Kasola |
| 2 | Ms. Kanchan Mahi, MACT, Rewari mact-1.rewari@aij.gov.in | Kosli, Rohrai, Jatusana and GRP Rewari |
| 3 | Sh. Sartaj Baswana, MACT, Rewari mact-2.rewari@aij.gov.in | City Rewari, Model Town and PP Sector 3 Rewari |
| 4 | Sh. Sunil Kumar-II, MACT, Rewari mact-3.rewari@aij.gov.in | Sadar Rewari, Rampura and Bawal |
| 5 | Sh. Sunil Kumar Dewan, MACT, Rewari mact-4.rewari@aij.gov.in | Khol, PP Dahina and RPF Rewari |

All concerned be informed accordingly.

Dated: 13.09.2021

(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.

Endst. No. 9092 /

Dated 13/9/21 /

Copy forwarded to the following, for information and necessary action:-

1. All the Judicial Officers posted in Rewari Sessions Division.
2. The Superintendent of Police, Rewari.
3. The District Attorney, Rewari.
4. The President, Bar Association, Rewari, Kosli and Bawal.

(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.